

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 4008 of 2020

Rajesh Singh

... Petitioner

Versus

The State of Jharkhand

... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner

: Mr. Gautam Kumar, Advocate

For the State

: Mr. Anuj Pawan Topno, A.P.P.

Order No. 02

Dated 27th July, 2020

Heard the learned counsel appearing for the respective sides.

The defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with POCSO Case No. 19 of 2020 arising out of Sahibganj (M) P.S. Case No. 233 of 2019.

The petitioner was suspected to have enticed away the daughter of the informant.

In the 164 Cr.P.C. statement of the victim she has stated that she was in a love affair with the petitioner for the last five years and she wanted to marry the petitioner which was objected to by her parents and as such she had solemnized marriage with the petitioner in a temple. The petitioner is in custody since 15.02.2020.

Regard being had to the statement of the victim recorded u/s 164 Cr.P.C., the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Additional Sessions Judge-I, Sahibganj in connection with POCSO Case No. 19 of 2020 arising out of Sahibganj (M) P.S. Case No. 233 of 2019.

(RONGON MUKHOPADHYAY,J.)